

ITEM NO.14

REGISTRAR COURT. 1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. AVANI PAL SINGH

Criminal Appeal No(s). 1168/2019

MUSTAFA KAMAL

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 05-08-2022 This appeal was called on for hearing today.

For Appellant(s)

Mr Aditya Kr Choudhary, Adv.
Mr Gormehar Vaan Singh, Adv.
Mr Mrigank Bhardwaj, Adv.
Mr. Rajesh Singh Chauhan, AOR

For Respondent(s)

Mr. Ajay Vikram Singh, AOR
Mr. Munawwar Naseem, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Respondent nos. 1 and 2 are duly represented.

Original records have been received from the High Court.

Office report indicates that Trial Court records received are in vernacular language and in the original and this is not as per prescribed guidelines. Accordingly, such original records shall be returned and the concerned authority shall transmit the records as per prescribed guidelines within a period of six weeks from the receipt of the communication.

List on 14.9.2022.

AVANI PAL SINGH
Registrar